

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH - COURT NO. III

Excise Appeal No. 50018 of 2019 (SM)

(Arising out of Order-in-Appeal No. 475-476(SM)/CE/JPR/2018 dated 08.11.2018 passed by the Commissioner (Appeals), Central Excise, ST & CGST, Jaipur.)

M/s Ram Kumar Garg

A-905, Phase III, RIICO
Industrial Area, Bhiwadi
Rajasthan-301019

Appellant

VERSUS

**Commissioner Of Central Excise And
Custom, Central Goods And Service Tax,
Jaipur I**

NCR Building,
Statue Circle, C-Scheme,
Jaipur,
Rajasthan- 302005

Respondent

APPEARANCE:

None for the Appellant

Mr. Mahesh Bhardwaj, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. 50029 / 2022

Date of Hearing: 07/01/2022

Date of Decision: 07/01/2022

PER: AJAY SHARMA:

In the instant Appeal, the Appellants have applied under the Sabka Vishwas Scheme, 2019 with the competent authority and the said authority has already issued a discharge certificate in the form of SVLDRS-4 for full and final settlement of tax dues under Section 127 of the Finance Act, 2019 r/w Rule 9 of the Sabka Vishwas (Legacy

Dispute Resolution), a copy of the same has been sent by Appellant through e-mail and the same has been taken on record.

2. In view of the above, the Appeal filed by the Appellant before this Tribunal ceases to exist and is accordingly dismissed as deemed to be withdrawn.

(Order dictated in the open court)

(AJAY SHARMA)
Member (Judicial)

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